



2026:AHC:29487

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5199 of 2026

Kharpattu

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vinod Kr Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Tehsildar, Tehsil District Bhadohi to decide Case No.T202416670507131 (Kharpattu Vs. Dharmendra Kumar) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2 to decide the aforesaid case ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia, J.)

February 10, 2026

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